(i) Dr. Y. S. Parmar, Chief Minister, Himachal Pradesh—*Chairman*.

Members

- (ii) Shri Kamlapati Tripathi, the then Deputy Chief Minister of Uttar Pradesh.
- (iii) Shri Annasaheb P. Shinde, Union Minister of State for Food and Agriculture.
- (iv) Shri B. S. Murthy, Minister of State in the Ministry of Health, Family Planning, Works, Housing and Urban Development.
- (v) Prof. Siddheshwar Prasad, Union Deputy Minister of Irrigation and Power.
- (vi) Pir Gias-ud-din, Minister for Power, Jammu & Kashmir Government.
- (vii) Shri Biswanath Mukherji, Minister of Irrigation and Waterways, West Bengal Government.
 - (viii) A representative of NEFA.
- (ix) Shri S. K. Jain, Member, Central Water and Power Commission—Member-Secv.
- 2. The terms of reference of the Committee are as follows:—
 - to review the programmes, plans and investigations being carried out at present for the supply of drinking water, irrigation and electricity to the people of hilly regions and to determine the adequacy or otherwise of such programmes and investigations;
 - to examine the economics of the drinking water schemes and the need, if any, for concessional rates for supply oi electricity for such schemes;
 - 3. to determine the requhement of electricity for such water supply schemes and indicate the sources of power and minimum transmission lines required ;

4. to recommend a suitable power tariff for the electricity used for drinking water supply and also for other rural development programmes (village industries):

to Ouestions

- 5. to review the existing irrigation facilities and indicate proposals for expansion;
- to examine the economics of these irrigation schemes and recommend the water rates to be collected keeping in view the backwardness of the area:
- 7. to recommend suitable organisational set up to step up the investiga tions and also implementation of these schemes: and
- 8. indicate special measures, if any, needed for financing these schemes,
- 3. The Committee is expected to submit its report within six months.
- 4. The first meeting of the Committee was held on 7-9-69.

LAW AND ORDER SITUATION IN COLLIERIES

*747- SARDAR HARCHARAN
SINGH: Will the Minister of PETROLEUM AND
CHEMICALS AND MINES AND METALS be
pleased to state:

- (a) Whether it is a fact that the law and order situation in the collieries has considerably deteriorated recently and there is a general feeling of insecurity amongst the workers;
- (b) if so, what are the main reasons for such a situation in the collieries; and
- (c) what steps the Government propose to take or have taken so far to set tlie matters in the right perspective?
- THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANNATH RAO): (a) and (b) Yes, Sir. Government have received complaints of disturbed law and order situation in the collieries of Raniganj and Jharia, reported mainly to be due to interunion rivalries and to some extent, to non-implementation of the coal Wage Board's recommendations.
- (c) It is primarily for the State Government concerned to maintain law and order. The State Governments have been addressed suitably.